

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
CIRCUIT SITTINGS:GWALIOR

Original Application No.202/01006/2018

Gwalior, this Friday, the 26th day of October, 2018

HON'BLE SHRI R. RAMANUJAM, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

Smt. Monika Jadon, W/o Shri Chandra Bhan Singh
Age 36 years Occupation Junior Hindi Translator
in the department of National Cadet Corps (N.C.C.)
Officer Training Academy, Station Road
Gwalior R/o Om Oil Mills Mama ka Bazar
Lashkar Gwalior (M.P.)
Mobile No.09993927821 PIN Code 474001

-Applicant

(By Advocate –**Shri S.S. Rawat**)

V e r s u s

1. Union of India,
Represented by the Secretary,
Ministry of Defense,
West Block -4 R.K. Puram,
Delhi 110066

2. Director General,
National Cadet Corps (N.C.C.)
Per's (C) West Block-4
R.K. Puram Delhi 11006

3. Controller of Defense Account,
Represented by Senior Account Officer
Jabalpur M.P. Ridge Road
Jabalpur 482001

4. Commandant
National Cadet Corps (NCC)
Officer Training Academy
Station Road, Gwalior (MP)
Gwalior 474002

- Respondents

ORDER (ORAL)

By R. Ramanujam, AM:-

Heard. The applicant has filed this O.A. seeking the following reliefs:

“8.1 That, Letter Annexure A/1 dated 13/6/2008 issued by the Respondent No.2 may kindly quashed, and also its previous proceedings may kindly quashed.

8.2 That, Declare that the Applicant is entitled and eligible to grant grade pay of Rs.4600/- with effect from 17/01/2008, based on Annexure A/3 office Memorandum Dated 13/11/2009.

8.3 That other relief which this Hon’ble Tribunal may kindly deemed fit, including cost be ordered.”

2. It appears that the applicant is aggrieved by Annexure A/1 correspondence between Director Personnel and NCC Officers Training Academy dated 13.06.2018 and she apprehends that her pay fixation would be done to her disadvantage. Accordingly, she seeks intervention of this Tribunal even at this stage.

3. Learned counsel for the applicant would submit that the applicant is similarly placed as the respondents in whose favour an order had been passed by the Hon’ble High Court of Kerala in O.P(CAT)No.118/2015 and, therefore, she was entitled to pay fixation on similar lines.

4. On perusal, it is seen that no representation has been made by the applicant seeking relief on the lines of the order passed by Hon’ble High Court of Kerala in the aforesaid matter. Accordingly,

we deem it appropriate to grant liberty to the applicant to approach the competent authority along with the said order seeking a similar benefit within a period of two (02) weeks from the date of receipt of a copy of this order. On receipt of such representation, the competent authority shall consider the matter in accordance with law and the ratio of the order of the Hon'ble High Court of Kerala in OP (CAT) No.118/2015, if the applicant is similarly placed, and pass a reasoned and speaking order within a period of three (03) months thereafter.

5. O.A. is disposed of in the above terms. No costs.

(Ramesh Singh Thakur)
Judicial Member
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(R. Ramanujam)
Administrative Member